

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Contempt Case (AT) No.26 of 2019
Company Appeal (AT) (Ins) No.577 of 2018

IN THE MATTER OF:

Manoj Kumar Agarwal

...Appellant

Versus

Mehndipur Balaji Infra Developers Pvt. Ltd.

...Respondent

For Appellant: Counsel appeared but did not mark appearance

For Respondent: Shri Gopal Singh, PCS

O R D E R

14.02.2020 Counsel for Appellant submits that copy of Annexure – A at Page - 11 of the Contempt Case is defective as lower part of first page got missed in photocopy.

The Applicant may file another correct photocopy and keep the original available with him.

Counsel for Respondent wants time to argue the Appeal as the arguing Counsel is not available. One chance is given.

List the Contempt Case on 2nd March, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member (Technical)

/rs/md